

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI L. N. MISHRA): (a) Yes, Sir.

(b) A review of the expenditure for achieving savings of about 10 per cent was suggested.

(c) The Chief Ministers have generally agreed to this.

(d) Does not arise.

RAJASTHAN CANAL

*831. DR. (MRS.) MANGLADEVI TALWAR: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the Barmēr Zila Parishad has demanded lengthening of the Rajasthan Canal by another 100 miles; and

(b) whether the demand has been considered by Government and, if so, the decision taken in the matter?

THE MINISTER OF IRRIGATION AND POWER (SHRI FAKHRUDDIN ALI AHMED):

(a) No, Sir.

(b) Does not arise.

HONORARY PHYSICIANS AND SURGEONS IN GOVERNMENT HOSPITALS, DELHI

*832. SHRI M. P. BHARGAVA: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) what is the present number of Honorary Physicians and Surgeons in the Government hospitals, Delhi;

(b) whether it is proposed to abolish the system of Honorary Physicians and Surgeons from these hospitals; and

(c) if the reply to part (b) above be in the affirmative, what are the reasons of abolishing this system especially when there is an acute shortage of experienced doctors?

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. SUSHILA NAYAR): (a) Honorary Medical Officers are attached only to the Irwin Hospital, New Delhi, and so far as other Government hospitals are concerned, this system is not in vogue elsewhere in the Delhi area.

In the Irwin Hospital there are 39 Honorary Medical Officers—27 Senior and 12 Junior.

(b) It has been decided to continue the system to the extent it is prevailing.

(c) Does not arise.

BEGGARY IN STATES

*833. SHRI JAGAT NARAIN: Will the Minister of PLANNING AND SOCIAL WELFARE be pleased to state:

(a) the names of the States in which beggary has since been banned by law; and

(b) the States in which it has not been banned yet?

THE MINISTER OF PLANNING AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) Andhra Pradesh, Bihar, Maharashtra, Kerala, Gujarat, Madras, Mysore and West Bengal and the Union Territory of Delhi.

(b) Assam, Jammu and Kashmir, Uttar Pradesh, Madhya Pradesh, Orissa, Punjab, Rajasthan and Nagaland and the Union Territories of Himachal Pradesh, Manipur, Pondicherry, Tripura, Goa, Daman and Diu, Dadra and Nagar Haveli, Andaman and Nicobar Islands and Laccadive, Minicoy and Amindive Islands.

INCOME-TAX OFFICERS

*834. SHRI D. THENGARI: Will the Minister of FINANCE be pleased to state:

(a) whether the Income-tax Employees' Federation submitted a scheme for reorganisation of Income-tax Offices to the Central Board of Direct Taxes in January, 1964; and

(b) if so, what action was taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) The suggestions made in the report were noted. Some of them were found to be along the lines on which Government have been considering action. Subject to the needs of economy, steps have been taken to improve the efficiency of the Department.